OFFER OPENING PUBLIC ANNOUNCEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT & LETTER OF OFFER TO THE SHAREHOLDERS OF

THE PATNA ELECTRIC SUPPLY COMPANY LIMITED

Registered Office: 3, Khetra Das Lane, 1st Floor, Kolkata- 700 012, **Tel. No.:** +91 8420573436, **CIN:** L40109WB1956PLC023307, **Email:** pescico@gmail.com, **Website:** www.patnaelectricsupplycompany.com

This Offer Opening Public Announcement cum Corrigendum to the Detailed Public Statement & Letter Of Offer ("**Advertisement**") is being issued by M/s. VC Corporate Advisors Private Limited ("**Manager to the Offer**"), on behalf of M/s. AKS Indemnity Services LLP and M/s. AKS Indemnity Project LLP (hereinafter collectively referred to as the "**Acquirers**") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ["**SEBI (SAST) Regulations**"] in respect of Open Offer ("**Offer**") for the acquisition of 96,03,178 (Ninety-Six Lakhs Three Thousand One Hundred and Seventy-Eight) fully paid-up equity shares of face value of Rs. 5/- each, representing 26.00% of the total expanded equity and voting share capital of M/s. The Patna Electric Supply Company Limited (hereinafter referred to as "**PESCL**" or the "**Target Company**"). This advertisement is to be read in conjunction with the Public Announcement ("**PA**") dated March 12, 2025, Detailed Public Statement ("**DPS**") dated March 19, 2025 as published in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Mumbai Lakshadeep (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on March 20, 2025, Draft Letter of Offer ("**DLOF**") dated March 27, 2025 and the Letter of Offer ("**LOF**") dated July 05, 2025 which is available on the websites of Securities and Exchange Board of India ("**SEBI**"), Metropolitan Stock Exchange of India ("**MSEI**") and The Calcutta Stock Exchange Limited ("**CSE**").

1. **Offer Price:** The Offer Price is Rs. 5/- (Rupees Five Only) per equity share payable in cash ("**Offer Price**"). There has been no upward revision in the Offer Price from the price mentioned in LOF.
2. The Committee of Independent Directors ("**IDC**") of the Target Company have perused the PA dated March 12, 2025, the DPS published on March 20, 2025, the DLOF dated March 27, 2025 and the LOF dated July 05, 2025, issued by the Manager to the Offer on behalf of the Acquirers in relation to the Open Offer. IDC has opined only on the pricing of the '**Open Offer**'. The IDC is of the opinion that the Offer Price of Rs. 5/- (Rupees Five Only) per equity share offered by the Acquirers is in accordance with the SEBI (SAST) Regulations and appears to be fair and reasonable.
   The recommendation of IDC dated July 14, 2025 was published in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Mumbai Lakshadeep (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on July 15, 2025.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Open Offer.
4. M/s. Niche Technologies Private Limited being the Registrar to the Offer, has confirmed that the LOF has been dispatched on Friday, July 11, 2025 to all the Public Shareholders of the Target Company through electronic means (for Equity Shareholders holding Equity Shares in dematerialized form) whose name appeared on the register of members on the Identified Date and who have registered their email ids with the Depositories and/or the Target Company and through physical means to all the remaining public shareholders of the Target Company (holding Equity Shares in Physical form) whose name appeared on the register of members on the Identified Date.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of SEBI at www.sebi.gov.in, website of MSEI at www.msei.in, website of CSE at www.cse-india.com and also on the website of Manager to the Offer at www.vccorporate.com. Shareholders can also apply by downloading form from the above-mentioned websites. Further, in case of non-receipt / non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   a. **In case of Physical Shares:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through the relevant Selling Broker by providing name, address, number of Equity Shares held, number of Equity Shares tendered and other relevant documents as mentioned in paragraph 8.14 of the LOF along with duly filled and signed Form SH-4.
   b. **In case of Dematerialized Shares:** Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers ("**Selling Broker**") registered with BSE Limited ("**BSE**") within the normal trading hours of the secondary market, during the Tendering Period in accordance with the procedure as mentioned in paragraph 8.13 of the LOF.
   c. Shareholders whose brokers are not registered with BSE are able to tender their Equity Shares through the Acquirers Broker or the Buying Broker.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on March 27, 2025. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Observation letter no. SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2025/17758/1 dated July 02, 2025 which has been duly incorporated in the LOF.
7. **Material updates:**
   a) The listing approval in respect of 2,65,00,000 equity shares allotted to the Acquirers pursuant to the conversion of equity convertible warrants has been granted by the MSEI vide letter no. MSEI/LIST/2025/378 dated April 16, 2025. However, the said equity shares have not yet been credited to the demat accounts of the Acquirers and are in the process of being kept in a separate escrow demat account, in accordance with Regulation 22(2A) of the SEBI SAST Regulations.
   b) The Registered Office of the Acquirers has been shifted to new premise with effect from 12.04.2025. Accordingly, the point no. a) under para no. 4.1 and point no. a) under para no. 4.2 appearing on the page no.'s 14 and 16 of the LOF respectively should be read as follows:
   "4.1.(a) M/s. AKS Indemnity Services LLP was incorporated on July 19, 2024 as a Limited Liability Partnership ("LLP") pursuant to the provisions of Section 12(1) of the Limited Liability Partnership Act, 2008 and the rules made thereunder with the Registrar of Companies, West Bengal. The LLP Identification Number of Acquirer 1 is ACI-4653. The Registered Office has been shifted from 23B, N S Road, Treasury Building, Kolkata- 700001 to 33A, Jawaharlal Nehru Road, Unit No. A-9, 8th Floor, Russel Street, Kolkata- 700071 with effect from 12.04.2025, Telephone +91 9163581539, Email: aksindemnityservicesllp@gmail.com. There has been no change in the name of the Acquirer 1 since its incorporation and except as stated above, there has been no change in the address of the Acquirer 1 since its incorporation".
   "4.2.(a) M/s. AKS Indemnity Project LLP was incorporated on July 23, 2024 as a Limited Liability Partnership ("LLP") pursuant to the provisions of Section 12(1) of the Limited Liability Partnership Act, 2008 and the rules made thereunder with the Registrar of Companies, West Bengal. The LLP Identification Number of Acquirer 2 is ACI-5445. The Registered Office has been shifted from 23B, N S Road, Treasury Building, Kolkata- 700001 to 33A, Jawaharlal Nehru Road, Unit No. A-9, 8th Floor, Russel Street, Kolkata- 700071 with effect from 12.04.2025, Telephone +91 9163581539, Email: aksindemnityprojectllp@gmail.com. There has been no change in the name of the Acquirer 2 since its incorporation and except as stated above, there has been no change in the address of the Acquirer 2 since its incorporation".
   c) Based on the information received from the RTA vide e-mail dated 10.07.2025, the total No. of Public Shareholders should be read as 1087 [excluding enemy shareholders: 2 (residents of Bangladesh)] instead of 1084 as on the Identified date i.e., July 04, 2025 in the table under point no. 5.17 on the page no. 22 of the LOF.
   d) The foot note of point no. 6.1.6 on page no. 25 of LOF should be read as follow:
   "Mr. Mayank Sharma, an independent Registered Valuer registered with the Insolvency and Bankruptcy Board of India with IBBI/RV/03/2022/15021, having office at East India House, 5th Floor, Room No. 16, 20B, Abdul Hamid Street, Kolkata- 700069, Tel. No: +91 9883467189, Email Id: maksharma18@gmail.com through his valuation report dated August 29, 2024 and letter dated March 12, 2025 has certified and confirmed that the fair value of the equity shares of the Target Company is Rs. 0.40 per equity share".
   e) Based on the information received from the Acquirers vide their undertaking dated 05.07.2025 have confirmed that as on date of the Letter of Offer, the Acquirers are not required to obtain any registration from the SEBI to carry out their business activities. However, the Acquirers also confirmed that in the event that any such requirement for the approval arises in the future, the Acquirers will comply with all the applicable legal and regulatory requirements in a timely and appropriate manner.
8. The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism made available by the Stock Exchange in the form of separate window ("**Acquisition Window**") as provided under the SEBI (SAST) Regulations and SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023.
9. There are instances of non-compliance with the SEBI (SAST) Regulations, 2011 by the members of the existing Promoter / Promoter Group for which SEBI may initiate suitable actions against the said entities and the same has been duly incorporated as the footnote under point no. 5.19 on page no. 22 of the Letter of Offer dated July 05, 2025.
10. As on date, no statutory approvals are required for the Offer except as mentioned in the LOF. For further information, kindly refer to the Paragraph 7.11 titled as 'Statutory Approvals and conditions of the Offer' on page 27 of LOF.
11. The schedule of the major activities relating to the Offer as mentioned on page 2 of the DLOF stands amended and the revised schedule as mentioned in the LOF is set forth below :

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of the Public Announcement (PA)	March 12, 2025	Wednesday	March 12, 2025	Wednesday
Publication of Detailed Public Statement (DPS) in newspapers	March 20, 2025	Thursday	March 20, 2025	Thursday
Last date of Filing of the Draft Offer Document with SEBI	March 27, 2025	Thursday	March 27, 2025	Thursday
Last date for a Competing Offer#	April 15, 2025	Tuesday	April 15, 2025	Tuesday
Identified Date*	April 25, 2025	Friday	July 04,2025	Friday
Date by which the Letter of Offer will be dispatched to the shareholders	May 05, 2025	Monday	July 11, 2025	Friday
Last date by which Board of the Target Company shall give its recommendation	May 07, 2025	Wednesday	July 15, 2025	Tuesday
Last date for upward revision of Offer Price and/or Offer Size	May 08, 2025	Thursday	July 16, 2025	Wednesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	May 09, 2025	Friday	July 17, 2025	Thursday
Date of commencement of tendering period	May 13, 2025	Tuesday	July 18, 2025	Friday
Date of closing of tendering period	May 26, 2025	Monday	July 31, 2025	Thursday
Date by which communications of rejection/ acceptance and payment of consideration for applications accepted shall be made	June 09, 2025	Monday	August 14, 2025	Thursday

Note:

The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

#There has been no competing offer as of the date of this LOF.

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares of the Target Company (except parties to the Share Purchase Agreement and Deemed PACs) are eligible to participate in the Offer any time before the Closure of the Tendering Period.*

11. The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfilment of his obligations laid down in the SEBI (SAST) Regulations and a copy of this Advertisement shall also be available on the websites of SEBI at www.sebi.gov.in, MSEI at www.msei.in and CSE at www.cse-india.com.
12. Capitalized terms used in this Advertisement but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER:

VC Corporate Advisors Private Limited
CIN: U67120WB2005PTC106051
SEBI REGN. No.: INM000011096
Validity of Registration: Permanent
(**Contact Person:** Ms. Urvi Belani / Mr. Premjeet Singh)
31, Ganesh Chandra Avenue, 2nd Floor,
Suite No.- 2C, Kolkata-700 013
Tel. No.: (033) 2225 3940
Email: mail@vccorporate.com
Website: www.vccorporate.com

On behalf of Acquirers:

For AKS Indemnity Services LLP	**For AKS Indemnity Project LLP**
Sd/-	**Sd/-**
Tanish Sharma	**Tanish Sharma**
Designated Partner	**Designated Partner**
DIN: 09503098	**DIN: 09503098**

Place : Kolkata **Date : 17.07.2025**

PRAJ INDUSTRIES LIMITED

CIN : L27101PN1985PLC038031
Regd. Office : "PRAJ TOWER", S.No. 274 & 275/2,
Bhumkar Chowk - Hinjewadi Road, Hinjewadi, Pune-411 057.
Email : investorsfeedback@praj.net ; **Website:** www.praj.net
Ph. No. : 020 71802000

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Information regarding the 39th Annual General Meeting of Praj Industries Ltd. (Company) to be held through Video Conferencing (VC) / Other Audio Video Visual Means (OAVM)

Notice is hereby given that the **Thirty-Ninth (39th) Annual General Meeting (AGM) of Praj Industries Limited ("the Company") will be held on Monday, the 11th August, 2025 at 10.00 A.M. (IST) through Video Conferencing (VC) or Other Audio Video Visual Means (OAVM)** in compliance with all applicable provisions of the Companies Act, 2013 read with Rules made thereunder and in light of General Circular No. 09/2024 dated 19th September, 2024 ("MCA Circular") and the Securities and Exchange Board of India ("SEBI") vide its Circular dated 3rd October, 2024 ("SEBI Circular"), without physical presence of the Members at a common venue. The businesses set out in the Notice will be transacted through electronic voting system as per the instructions specified in this notice. The Company is providing facility for voting by electronic means as prescribed.

Notice of AGM and Annual Report for the financial year 2024-25 have been sent to the Members through electronic mode (email) on Tuesday, 15th July, 2025 whose email ids are registered with the RTA or the Depository Participant(s) (DP).

Those Members who have not registered their email ids with the RTA or respective DPs, the letter is being sent to them providing the web-link for accessing the Annual Report for the financial year 2024-25.

Notice of AGM and Annual Report are available on the Company's website viz. www.praj.net and also on the website of MUFG Intime India Private Limited at https://instavote.linkintime.co.in/. Members who do not receive the notice of AGM and Annual Report may download it from the Company's website.

Pursuant to Section 91 of the Companies Act, 2013 and the applicable Rules thereunder and Regulation 42 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, Notice is hereby given that Company has fixed **Monday, the 4th August, 2025** as Record Date for the purpose of payment of dividend for the financial year 2024-25, if approved by the shareholders at 39th AGM.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management & Administration) Rules, 2014 and Regulation 44 (1) of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members holding shares either in physical form or dematerialized form, as on the cutoff date (i.e. 4th August, 2025) facility for casting their votes electronically on all the items of business set forth in the notice of 39th AGM through the electronic voting system of MUFG Intime India Private Limited.

All the members are therefore, hereby informed that:

1. The Ordinary and Special Businesses as set out in the notice of the AGM shall be transacted through voting by electronic means.
2. Notice of 39th AGM and instructions for remote e-voting, have been sent through electronic mode (email) to all members whose email addresses are registered with the RTA/ Depository Participant(s).
3. MUFG Intime India Private Limited will be providing VC facility for convening 39th AGM.
4. The remote e-voting shall commence on **Thursday, the 7th August, 2025 at 9.00 a.m. IST.**
5. The remote e-voting shall end on **Sunday, the 10th August, 2025 at 5.00 p.m. IST and will not be available thereafter.**
6. The cut- off date for determining the eligibility to vote through electronic means will be **Monday, 4th August, 2025** at close of business hours. The Company has determined 11th July, 2025 as the cut-off date for sending the Notice of AGM and Annual Report. Any person, who becomes a member of the Company after 11th July, 2025 and holds shares as on the cut- off date i.e. **Monday, 4th August, 2025,** may obtain the AGM Notice and Annual Report from the website of the Company at www.praj.net.
7. The facility for e-voting shall also be made available on the date of AGM i.e. **11th August, 2025** during AGM time and the members attending the AGM through VC, who have not cast their vote by remote e-voting, shall be entitled to cast their vote during AGM time through e-voting only.
8. Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM through VC but shall not be entitled to cast their vote again on the date of AGM.
9. Members who would like to express their views/ask questions during the meeting may register themselves as a speaker by sending their request in advance latest by **Wednesday, the 6th August, 2025** mentioning their name, demat account number/folio number, email id, mobile number at investorsfeedback@praj.net.
10. In case of any queries related to e-voting, you may refer to e-voting user manual for Shareholders available at https://in.mpms.mufg.com/website/Gogreen/2025/AGM/PRAJ_INDUSTRIES_LTD/Remote_E-Voting_Instructions_InstaVote-V1.8.pdf or call on : 022 – 4918 6000 or send a request at enotices@in.mpms.mufg.com.

For PRAJ INDUSTRIES LIMITED

Sd/-
ANANT BAVARE
COMPANY SECRETARY &
COMPLIANCE OFFICER
(M. No.: 21405)

Date : 17th July, 2025
Place : Pune

OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

SITA ENTERPRISES LIMITED

("SEL"/"TARGET COMPANY"/"TC") (Corporate Identification No. L45202MH1982PLC026737)
Registered Office: 415-416, Arun Chambers, 4th Floor, Tardeo Road, Mumbai - 400034, Maharashtra;
Phone No.: +91-22-66627383/66627384/49713666;
Email id: sitaenterprisesltd@yahoo.com; Website: www.sitaenterprises.com

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Jitendra Rasiklal Sanghavi (Acquirer) pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations")** in respect of Open Offer ("**Offer**") for the acquisition up to 7,50,000 Equity Shares of Rs. 10/- each representing 25.00% of the Fully Paid-up Equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirer have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition) on January 01, 2025.

1. The Offer Price is Rs. 92.50/- (Rupees Ninety- Two and Paisa Fifty only) (including interest @ 10% per annum per equity share for delay in payment beyond the scheduled payment date) per equity share payable in cash ("**Offer Price**").
2. Committee of Independent Directors **("IDC")** of the Target Company are of the opinion that the Offer Price of Rs. 92.50/- (Rupees Ninety- Two and Paisa Fifty only) (including interest @ 10% per annum per equity share for delay in payment beyond the scheduled payment date) offered by the Acquirer is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 16th July, 2025.
3. There has been no competitive bid to this Offer.
4. The completion of dispatch of the Letter of Offer ("**LOF**") to all the Public Shareholders of Target Company was completed on 11th July, 2025.
5. Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com and shareholders can also apply on plain paper as per below details:
   Eligible Person(s) may participate in the offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 08th January, 2025. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/0000009188/1 dated March 25, 2025 which have been incorporated in the LOF.
7. **Any other material changes from the date of PA:** Nil
8. **Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	24.12.2024	Tuesday	24.12.2024	Tuesday
Publication of Detailed Public Statement in newspapers	01.01.2025	Wednesday	01.01.2025	Wednesday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	01.01.2025	Wednesday	01.01.2025	Wednesday
Last date of filing draft letter of offer with SEBI	08.01.2025	Wednesday	08.01.2025	Wednesday
Last date for a Competing offer	22.01.2025	Wednesday	22.01.2025	Wednesday
Receipt of comments from SEBI on draft letter of offer	29.01.2025	Wednesday	25.03.2025	Tuesday
Receipt of approval from Reserve Bank of India*	N.A.	N.A.	02.07.2025	Wednesday
Identified date**	31.01.2025	Friday	04.07.2025	Friday
Date by which letter of offer be dispatched to the shareholders	07.02.2025	Friday	11.07.2025	Friday
Last date for revising the Offer Price	12.02.2025	Wednesday	16.07.2025	Wednesday
Comments from Committee of Independent Directors of Target Company	12.02.2025	Wednesday	16.07.2025	Wednesday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	13.02.2025	Thursday	17.07.2025	Thursday
Date of Opening of the Offer***	14.02.2025	Friday	18.07.2025	Friday
Date of Closure of the Offer	03.03.2025	Monday	31.07.2025	Thursday
Post Offer Advertisement	10.03.2025	Monday	07.08.2025	Thursday
Payment of consideration for the acquired shares	18.03.2025	Tuesday	14.08.2025	Thursday
Final report from Merchant Banker	25.03.2025	Tuesday	22.08.2025	Friday

*Refers to the date on which the letter dated July 02, 2025 from the Reserve Bank of India was received by the Target Company, granting the approval for the proposed change in Management and Control of the Target Company to the Acquirer.

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer, Sellers and Promoter and Promoter Group) are eligible to participate in the offer any time before the closure of the offer.

***The date has been calculated from July 02, 2025, being the date of receipt of Reserve Bank of India's letter dated July 02, 2025 by the Target Company, and based on the letter dated 25th March, 2025, from SEBI where SEBI has granted extension for commencement of the tendering period not later than 12 working days from the date of receipt of RBI Approval.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER

Navigant

NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078
Email id: navigant@navigantcorp.com
Website: www.navigantcorp.com
SEBI Registration No: INM000012243
Contact person: Mr. Sarthak Vijlani

Place: Mumbai
Date: July 16, 2025

TATA
TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST

The Tata Power Company Limited hereby invites Expression of Interest for:

Title: Supply of Hot, Intermediate & Cold End baskets for RAPH – Unit 10 & Unit 30, **Mundra Thermal Power Station (MTPS) (Ref No-CC26SS004).**

For details of requirement, please visit Tender section of our website (**URL: https://www.tatapower.com/tender**). Eligible vendors willing to participate may submit their expression of interest latest by **23rd Jul 2025.**

Repco Home Finance Limited

Repco Home Finance

CIN- L65922TN2000PLC044655
Registered Office: Repco Tower, No. 33, North Usman Road, T. Nagar, Chennai-600017
Corporate Office: Third Floor, Alexander Square, Old No.34 & 35, New No.2, Sardar Patel Road, Guindy, Chennai-600032
Ph: (044) - 4210 6650 Fax: (044) - 4210 6651;
E-mail: cs@repcohome.com Website: www.repcohome.com

Notice to the Shareholders regarding transfer of Equity shares to Investor Education and Protection Fund (IEPF)

Notice is hereby given to the Shareholders of the Company that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6 of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (as amended from time to time), the Company is required to transfer all such shares in respect of which dividend has remained unpaid / unclaimed by the shareholders for seven consecutive years, to the demat account of the Investor Education and Protection Fund (IEPF) Authority.

Based on the above rules, the Company is required to transfer unpaid / unclaimed dividend and corresponding shares for FY 2017-18 to IEPF Authority during FY 2025-26, in view of the reason that a period of seven years has since elapsed after the said dividends were declared and paid.

Individual notices have already been sent to respective shareholders at their latest available address in the Company/Registrar and Share Transfer Agent (RTA) records. The details of such shareholders are displayed on the website of the company at www.repcohome.com under Investors Section.

The shareholders holding shares in physical form and whose shares are liable to be transferred to the IEPF account, may note that the Company would be issuing duplicate share certificate(s) in lieu of the original share certificates(s) held by them for the purpose of transfer of shares to the IEPF account as per the said Rules and upon such issue, the original share certificate(s), which are registered in their name, will stand automatically cancelled and will be non-negotiable. The shareholders may further note that the details uploaded by the Company on its website in this regard shall be deemed as adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of shares to the IEPF account pursuant to the said Rules.

In case the shares are held in Demat form, the Company shall transfer the shares by way of corporate action through the Depositories to the IEPF Authority.

The concerned shareholders are requested to claim the unpaid / unclaimed dividend amount(s) on or before 1st November, 2025, falling which the unclaimed dividend and corresponding shares including all benefits accruing on such shares, if any, shall be transferred to IEPF without any further notice.

The unclaimed dividends and the corresponding shares transferred to IEPF Authority including any benefits accruing on shares if any, can be claimed back by the shareholders from IEPF authority after following the due process prescribed under the Rules and the same is available on IEPF website i.e. www.iepf.gov.in.

For any communication/clarification, you may contact the Registrar & Share Transfer Agent and/or the Company at the following address.

M/s. KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad – 500032. Toll Free No: 1800-4258-998, Phone No.: 040-67162222, email - einward.ris@kfintech.co.m

Mr. Ankush Tiwari, Company Secretary & Compliance Officer, Repco Home Finance Limited, Third Floor, Alexander Square, Old No.34 & 35, New No.2,Sardar Patel Road, Guindy, Chennai - 600032, Phone No.: 044-42106650,E-mail: cs@repcohome.com / investorservices@repcohome.com.

For Repco Home Finance Limited
Sd/- Ankush Tiwari
Company Secretary & Compliance Officer

Place: Chennai
Date : 16.07.2025

Mankind
Serving Life

MANKIND PHARMA LIMITED

CIN: L74899DL1991PLC044843
Registered Office: 208, Okhla Industrial Estate, Phase III, New Delhi 110020, Delhi, India. | **Telephone No.** +91(11) 4747 6600
Corporate Office: 262, Okhla Industrial Estate, Phase III, New Delhi 110020, Delhi, India. | **Telephone No.** +91(11) 4684 6700
Website: www.mankindpharma.com | **Email:** investors@mankindpharma.com

NOTICE OF 34TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the Thirty-Fourth (34th) Annual General Meeting ("AGM") of Mankind Pharma Limited ("the Company") will be convened on **Thursday, August 7, 2025**, at **3:30 p.m.** (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 read with the Rules framed thereunder ("the Act") & General Circular No. 09/2024 dated September 19, 2024 read with circulars issued earlier on the subject by Ministry of Corporate Affairs ("MCA") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 read with the circulars issued earlier on the subject by Securities Exchange Board of India ("SEBI") (hereinafter collectively referred to as "Circulars") to transact the business as set forth in the Notice of convening the AGM.

Notice of the AGM and Annual Report of the Company for the Financial Year ended March 31, 2025 ("Annual Report") have been sent through e-mail to those Members whose e-mail addresses were registered with the Company/ Depositories as on Friday, July 04, 2025. The email dissemination has been completed on July 15, 2025. For members who have not registered their email address, a letter containing exact weblink of the website along with the exact path where the Annual Report and Notice of AGM is available, is being sent at the address registered in the records of the Company/ Depository. The Notice of AGM and Annual Report are also available on Company's website (www.mankindpharma.com), Stock Exchanges website (www.bseindia.com and www.nseindia.com) and on the website of National Securities Depository Limited ("NSDL") (www.evoting.nsdl.com).

Instructions for remote e-voting and e-voting during AGM:

In accordance with the provisions of Section 108 and other applicable provisions of the Companies Act, 2013 ("Act") read with the Companies (Management and Administration) Rules, 2014 read with Regulation 44 of Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India and abovementioned Circulars, the Company is pleased to provide to the Members, the facility to cast their vote on all resolutions set forth in the AGM Notice using electronic voting system provided by NSDL.

The detailed instructions for remote e-voting and e-voting before the AGM and during the AGM are given in the 'Notes' section of the Notice of the AGM. Members are requested to take note of the following:

1) Only those Members whose names will be recorded in the register of Members/ Beneficial Owners maintained by Depositories as on **Cut-off date** i.e. **Thursday, July 31, 2025** shall be entitled to avail the facility of remote e-voting and e-voting during the AGM.
2) The voting right of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Cut-off date. A person not holding shares of the Company as on Cut-off date should treat this Notice for information purposes only.
3) Remote e-voting shall commence on **Monday, August 04, 2025 (9:00 A.M. IST)** and end on **Wednesday, August 06, 2025 (5:00 P.M. IST)**. During this period, Members may cast their vote electronically. Thereafter, the remote e-voting module shall be disabled by NSDL for e-voting.
4) The facility for voting through e-voting system will also be made available during the AGM. The Members attending the AGM through VC/OAVM facility and who have not cast their vote by remote e-voting will be able to vote during the AGM.
5) Members who have exercised their right to vote by remote e-voting may attend the AGM but shall not be entitled to cast their vote again.
6) Detailed instructions for remote e-voting, joining the AGM, e-voting during the AGM, registration of e-mail address and obtaining login details are provided in Notice of the AGM.
7) Any person, who acquires share(s) and becomes Member of the Company after the date of dispatch of Notice of the AGM and holds shares as on the Cut-off date, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM or by sending a request at **evoting@nsdl.com**. However, if a person is already registered with NSDL or Central Depository Services (India) Limited for remote e-voting, then existing User ID and Password can be used to cast their vote as per instructions provided in Notice of the AGM.

The Board of the Directors of the Company has appointed Mr. Mohit Chaurasia, Advocate and Proprietor, Mohit Chaurasia & Associates, as the Scrutinizer for conducting the voting process through remote e-Voting/ e-voting during the AGM in a fair and transparent manner.

In case of any queries, the Member may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of **www.evoting.nsdl.com** or call on: 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager, NSDL at Trade World, A wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai – 400013 or email at **e-voting@nsdl.com**.

For and on behalf of
Mankind Pharma Limited
Hitesh Kumar Jain
Company Secretary and Compliance Officer

Date: July 16, 2025
Place: New Delhi